

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHENNAI BENCH**

**MA/310/00148/2018 & OA/310/00370/2018**

**Dated Thursday the 15<sup>th</sup> day of March Two Thousand Eighteen**

**PRESENT**

**HON'BLE MR. R. RAMANUJAM, Member (A)**

1.T.Rajkumar,  
2.P.Anbumani,  
3.R.Annamalai Barthe,  
4.T.Elangovan,  
5.V.Anbazhagan,  
6.P.Natesh,  
7.S.Ayyapparaj,  
8.P.Saravanan,  
9.A.Gnanavel,  
10.S.Senthilkumar,  
11.S.Arumugam,  
12.L.Senthilkumar,  
13.G.Mourthi,  
14.R.Sivakumar,  
15.G.Alavandar,  
16.D.Babu Kamaraj,  
17.G.Haridoss,  
18.M.Sakthivel,  
19.A.Kamal Basha,  
20.R.Somasundaram,  
21.V.Thamizhselvan,  
22.K.Susindhran,  
23.R.Muthukumaran,  
24.S.Sakthivelavan,  
25.M.Balkees,  
26.V.Kumar,  
27.P.Magalakshmy,  
28.P.Vanitha,  
29.A.Ramkumar,  
30.R.Sivagnanamoorthy,  
31.S.Venkatesan,  
32.K.Coumaravelu. ....Applicants

By Advocate M/s. K.Sasindran

Vs

1. Union of India,  
rep by its Under Secretary to Government (Works),  
Public Works Department,  
Government of Puducherry,  
Secretariat,  
Puducherry 605001.
2. The Chief Engineer,  
Central Office,  
Public Works Department,  
Puducherry. .... Respondents

By Advocate Mr. R. Syed Mustafa

**ORAL ORDER****(Pronounced by Hon'ble Mr. R. Ramanujam, Member(A))**

Heard. MA filed by the applicants for joining together is allowed.

2. The applicants have filed this OA under section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

“i. To direct the respondents to grant arrears of wages in respect of national holiday wages and other leave wages to the applicants by considering their representation dated 21.11.2017 in the light of the order passed by this Hon'ble Tribunal in OA 1540 of 2012 dated 14.12.2012.

ii. To pass such further or other order or direction as this Hon'ble Tribunal may deem fit and proper in the circumstances of the case, award costs and thus render justice.”

3. Learned counsel for the applicants submits that the applicants are similarly placed as those in OAs 839/2017 and 1540/2012.

Through a joint representation they wished to avail of any benefit that was likely to be granted to the applicants in those cases as and when a policy decision was taken by the competent authority in the matter.

The applicants would be satisfied if their Annexure A5 representation dt. 21.11.2017 is directed to be disposed of within time limit to be specified by this Tribunal.

4. Mr. R. Syed Mustafa takes notice for the respondents.

5. Keeping in view the above submission and without going into the substantive merits of the case, I deem it appropriate to direct the

respondents to consider Annexure A5 representation dt. 21.11.2017 in accordance with law and the extant rules and convey the decision to the applicants by a reasoned and speaking order within a period of three months from the date of receipt of a copy of this order.

6. OA is disposed of with the above direction at the admission stage.

**(R. Ramanujam)**  
**Member(A)**  
**15.03.2018**

SKSI